Shri Jaganath Rao: I have answered this question.

Shri Jyotirmoy Basu: No, he is trying to shield a particular set of officers.

Mr. Speaker: He has said he has answered it.

Shri Piloo Mody: There are three alternatives before Government: the first is to write off the rollers, the second is to write off the officers and the third to write off the Minister. which of the three will Government prefer?

Shri Jaganath Rao: This does not arise at this stage.

Mr. Speaker: We have spent nearly 40 minutes on this question. The Deputy Prime Minister has promised some quick action. I am sure that when we meet next we are going to hear of something being done.

Next question.

गर्भपात को कानूनी करार देना

*1707. **श्री हुकम चन्द कछवाय :**
श्री ओंकार सिंह :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या गर्भपात को कानूनी करार दिये जाने के प्रस्ताव के विरुद्ध धार्मिक, सामाजिक अथवा राजनैतिक संस्थाओं से सरकार को कोई ज्ञापन प्राप्त हुए हैं;

(ख) यदि हां, तो उनमें मुख्य रूप से क्या बात उठाई गई हैं; और

(ग) इस सम्बन्ध म सरकार की क्या प्रतिक्रिया है?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) to (c). A statement containing the requisite information is laid on the Table of the Sabha. [*Placed in Library. See No. LT-1394/67*].

श्री हुकम चन्द कछवाय : आपने बताया है कि इस अध्ययन दल ने अनेकों राजनीतिक संस्थाओं, सामाजिक संगठनों यात धार्मिक संगठनों से बातचीत की था। मैं यह जानना चाहता हूं कि यह अध्ययन दल कब बना था, इन्होंने अपना काम कितने रोज में शुरू किया तथा किन राजनीतिक, सामाजिक तथा धार्मिकसंस्थाओं से बातचीत की, उन संस्थाओं की ओर से जो सुझाव आये—उन सुझावों को देने का तरीका क्या था?

Shri B. S. Murthy: The Central Family Planning Board in its 16th meeting at Bombay on 21 August 1964 passed a resolution to the effect that this matter has to be gone into. In pursuance of this, on 29 September 1964, the Committee under the chairmanship of Shri Shantilal Shah was constituted. The report of the Committee was submitted on 31 December 1966.

Seven religious organisations have been consulted and interviewed and 37 social organisations also have been interviewed. Many political personalities, MPs, MLAs, Deputy Speakers and others also have been interviewed.

श्री हुकम चन्द कछवाय : बयान में जो कहा गया है कि क्षय रोग और कोढ़ के रोग वालों को गर्भपात की अनुमति नहीं दी जानी चाहिये, मैं जानना चाहता हूं कि वह कौन सा दल था जिसने यह सुझाव दिया था? दूसरी बात मैं यह जानना चाहता हूं कि सरकार के पास कोई ऐसी शिकायत आई हैं कि कितनी अविवाहित लड़कियों ने गर्भपात करवाया और कितनी विधवाओं के द्वारा गर्भपात कराने की घटनायें हुई? ऐसी शिकायतों की संख्या क्या है?

Shri M. S. Murthy: By and large all the persons who met the committee gave evidence that illegal abortion was on the increase and therefore they suggested that it was

due to socio-economic difficulties that such things were taking place. They also said that there was evidence that young girls and widows were victims to this.

श्रीमती जयाबेन शाह : आज यह बात काफी चल रही है कि अबार्शन को लीगलाइज किया जाय या नहीं और हमारे स्वास्थ्य मंत्री श्री चन्द्रशेखर इसके बारे में काफी उत्साही हैं। मैं जानना चाहती हूं कि अगर यह चीज कानूनी बन गई तो इससे स्त्रियों की मेन्टल और फिजिकल हेल्थ पर क्या असर पड़ेगा? इसके बारे में हेल्थ मिनिस्ट्री ने क्या सोचा है?

Shri B. S. Murthy: I want to inform the hon. House that it is not legalisation of abortion but liberalisation of abortion that has been contemplated.

Shri Hem Barua: What is the difference between the two.

श्रीमती जयाबेन शाह : मेरा सवाल दूसरा था। हमने पूछा है लीगलाइजेशन के बारे में और वह कहते हैं लिबरलाइजेशन के बारे में। लिबरलाइजेशन कहां तक वह करेंगे यह भी ठीक नहीं है। मैं जानना चाहती हूं कि इससे स्त्रियों की मेन्टल और फिजिकल हेल्थ के ऊपर क्या असर पड़ेगा?

Shri M. S. Murthy: Section 312 of the Indian Penal Code of 1860 provides that in certain cases abortion can be allowed, say, when somebody had been raped or assaulted. We are not introducing a provision to legalise abortion in India. We are taking advantage of this provision and see whether this can be liberalised.... (*Interruptions*).

Mr. Speaker: The point is how can you liberalise it when it is illegal. You can liberalise it when it is legal.

श्रीमती जयाबेन शाह : मेरे सवाल का कोई जवाब ही नहीं आता है।

Shri B. S. Murthy: There is a legal provision in our Penal Code that under certain circumstances, abortion can be legal.... (*Interruptions*). I am answering the Speaker's question. We are considering whether this provision can be liberalised to include some other categories also.

श्रीमती जयाबेन शाह : यह मेरा सवाल ही नहीं है।

Shrimati Sharda Mukerjee: Sir, on a point of order.

Mr. Speaker: No point of order during the question hour.

श्री तुलशीदास जाधव : क्वेश्चन का ठीक आन्सर तो मिलना चाहिये।

अध्यक्ष महोदय : जो जवाब मिलना था वह मिल गया।

श्री रबी राय : मंत्री महोदय ने स्पष्ट रूप से नहीं बतलाया कि लिबरलाइजेशन और लीगलाइजेशन में क्या फर्क है। मैं मंत्री महोदय से पूछना चाहता हूं कि क्या उनको यह जानकारी है कि दो वर्ष पहले पटना में एक आल-इंडिया गाइनाकालाजिस्ट्स सम्मेलन हुआ था और जो एक्सस्पर्ट लोग थे उनकी राय थी कि अबार्शन का लीगलाइजेशन या लिबरलाइजेशन नहीं होना चाहिये। क्या इसकी तरफ मंत्री महोदय का ध्यान गया है? यदि गया है तो उन की क्या राय है?

Shri B. S. Murthy: I do not think that the report gives any evidence about that information given by the hon. Member.

Shrimati Sushila Rohatgi: There seems to be a little confusion, as given in the statement, regarding the views of social organisations. I would like to put a question to the hon. Minister, and I request a categorical answer. Can sterilization be done when once conception has taken place. If so, how

can sterilization be preferable to abortion, as stated in reply to parts (a) and (b) of the question, in paragraph (ii)(4)?

Shri M. S. Murthy: There is no question of sterilization. It is a question of abortion.

Mr. Speaker: Shrimati Jyotsna Chanda. (*Interruption*).

Several hon. Members *rose*—

Shrimati Jyotsna Chanda: In the statement, it is specifically stated that abortion—(*Interruption*).

Shri M. S. Murthy: I am not able to hear the question, Sir.

Shrimati Sushila Rohatgi: I would like to get an answer from the Minister. I referred to the statement given in reply to the main question.

Mr. Speaker: The Minister may now refer to the statement. What is the question?

Shrimati Sushila Rohatgi: Would the Minister kindly refer to the copy of the statement? In para (a) and (b) (ii) (4), it is stated that "abortion should not be legalised on grounds of ill-health of the mother. Rather, sterilization in such cases is preferred to abortion." My question is: can sterilization be done when once conception has taken place. Otherwise, how can sterilisation be preferred to abortion? That is the specific question; it is a medical question.

Shri B. S. Murthy: If the woman is weak and the expert medical advice is that this woman will not survive if she does not remove the pregnancy the idea is the pregnancy may be removed and then she may be sterilised once and for all. (*Interruption*).

An hon Member: That is abortion.

Shrimati Sushila Rohatgi: How can the question of sterilization arise? It is defective.

Some hon. Members *rose*—

Mr. Seaker: All ladies must be given preference. I do not know why men are so anxious about abortion! Shrimati Jyotsna Chanda.

Shrimati Jyotsna Chanda: Just now the hon. Minister has stated that illegal abortion is on the increase. Now, if the Government is going to legalise abortion, how are they going to stop immorality in society, which is on the increase now?

Shri B. S. Murthy: I may tell the hon. House that by Government laws and regulations no morality can be established.

Shrimati Lakshmikanthamma: Sir, whenever this question came up here for discussion and it was suggested by hon. Members that abortion may be legalised, Panditji always said that by abortion the health of the mothers always get affected. Therefore, will the Minister assess the implications of abortion on the health of the mother and keep that in view before taking a decision on this matter?

Shri B. S. Murthy: Sir, I crave the indulgence of the House. It is a very serious question and therefore I want to give serious answers. There are illegal abortions that are taking place today with the result.. (*Interruption*). The result is that many poor women are subjetced to hellish trouble and finally they lose their lives or become handicapped for life. Therefore, even on humanitarian grounds there must be provision to save such victims of social orders. Again, society is a changing organism. Why should we stick on to a provision that has been made in 1860 in the Penal Code? Can't we change it if necessary?

Shrimati Tara Sapre: Is there any provision in the law to have legal abortion for women who had come in sexual contact with persons having diseases like leprosy, insanity or epilepsy?

Shri B. S. Murthy: I do not think at present there is any such thing.

Shrimati Tara Sapre: Why is it that there is no such provision?

Shri B. S. Murthy: That is why we are asking hon. Members to help us in bringing a legislation.

Some hon. Members *rose*—

Mr. Speaker: Shrimati Dr. Sushila Nayar—please hear her. She was not only Health Minister, she is a doctor herself.

An hon. Member: And a lady Member.

Dr. Sushila Nayar: Is it not a fact that all that is contemplated by the Shantilal Shah Committee is to enlarge upon the definition of health so that along with physical health and danger to life which permits abortion at present the Committee included certain aspects of mental health and other factors so that those on whom pregnancy has been forced and those who may become victims of disease, physical or mental, as a result of that pregnancy may have the option to have abortion

Shri B. S. Murthy: I accept the explanation given.

Some hon. Members *rose*—

Mr. Speaker: Now we should go to the next question. "Road rollers" and "abortion" have taken the whole hour.

बिहार के विद्यार्थियों को केन्द्रीय सरकार की सहायता

†

*1708. **श्री विभूति मिश्र :**
श्री क० ना० तिवारी :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) केन्द्रीय सरकार द्वारा बिहार के सूखाग्रस्त क्षेत्रों के विद्यार्थियों को 1 जनवरी, 1967 से 22 मई, 1967 तक पुस्तकों के रूप में अथवा वित्तीय सहायता के रूप में क्या सहायता दी गई; और

(ख) क्या उन्हें भविष्य में सहायता देने की कोई योजना है?

वित्त मंत्रालय में राज्य मंत्री (श्री कृष्ण चन्द्र पन्त): (क) और (ख). केन्द्रीय सरकार सूखा-ग्रस्त क्षेत्रों के लोगों की सहायता सीधे नहीं करती, बल्कि सहायता-कार्यों पर किये जाने वाले व्यय के लिए राज्य सरकारों को केवल वित्तीय सहायता देती है।

बिहार सरकार ने सूखा-ग्रस्त क्षेत्रों के कालेजों और स्कलों के छात्रों से शिक्षण शुल्क (ट्यूशन फीस) न लेने की एक योजना भेजी थी और अनुरोध किया था कि इस योजना को केन्द्रीय सहायता के योग्य समझा जाय। योजना का उद्देश्य यह था कि अभावग्रस्त क्षेत्रों के कालेजों और स्कूलों के ऐसे छात्रों से, जिन्हें वृत्ति (स्टाइपेंड) या छात्रवृत्ति (स्कालरशिप) न मिलती हो और जिनके माता पिता की वार्षिक आय 3000 रुपये से कम हो शिक्षण-शुल्क न लिया जाय। केंद्रीय सरकार ने अकालग्रस्त क्षेत्रों में, शिक्षण शुल्क में छूट देने के सम्बन्ध में किये जाने वाले व्यय के लिए तीन महीने की अवधि के लिए केन्द्रीय सहायता देना स्वीकार कर लिया है।

श्री विभूति मिश्र : जो उत्तर दिया गया है उस में यह कहा गया है कि जिन के माता पिता की वार्षिक आय तीन हजार रुपये वार्षिक से कम है उनके बच्चों से शिक्षण शुल्क न लिया जाए। इसका मतलब यह है कि जिन की मासिक आय 250 रुपये है। जो शैड्यूल्ड कास्ट के छात्र नहीं या शैड्यूल्ड ट्राइब्स के छात्र नहीं है और जिन को छात्रवृत्तियां नहीं मिलती हैं उन इलाकों में जहां पर ड्राट है जहां पर सूखा पड़ा हुआ है वहां के इन छात्रों के लिए किताबों के रूप में उनके खाने के रूप में फीस के रूप में सरकार कौन सी सहायता देना चाहती है? अकाल ग्रस्त क्षेत्रों की देखभाल करना केन्द्रीय सरकार कि जिम्मेदारी है। मैं जानना चाहता हूं कि केन्द्रीय सरकार इस संबंध में क्या कर रही है?